

1	2	3	4	5
6.	Haryana	-	320	81
7.	Himachal Pradesh	-	-	25
8.	Jammu and Kashmir	40	-	-
9.	Jharkhand	55	-	48
10.	Karnataka	105	149	22
11.	Kerala	04	-	-
12.	Madhya Pradesh	251	271	53
13.	Maharashtra	128	171	22
14.	Odisha	151	165	327
15.	Punjab	-	47	181
16.	Puducherry	-	-	-
17.	Rajasthan	-	72	278
18.	Tamil Nadu	03	-	100
19.	Telangana	11	-	50
20.	Uttar Pradesh	251	76	323
21.	Uttarakhand	22	30	-
22.	West Bengal	141	55	166
23.	Other States	-	-	-
TOTAL		1375	1730	2000

(c) Yes, Sir. Electrification of New Farakka-Kumedpur-Barsoi-New Cooch Behar and Katihar-Kumedpur-New Farakka Lines are part of Barauni-Katihar-Guwahati including Katihar-Basoi and Kumedpur-Malda-Singhabad and Pakur-Malda sanctioned railway electrification projects. Both the projects have been entrusted to Central Organisation for Railway Electrification (CORE), Allahabad and Rail Vikas Nigam Limited (RVNL) for execution. However, at present, there is no proposal to electrify New Cooch Behar-Cooch Behar section.

Change in railway ticket refund rules

1270. SHRI VIVEK K. TANKHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Railway Board has changed the railway ticket refund rules since 2013;

- (b) if so, the details of such changes made periodically; and
- (c) whether the changed rules have been causing undue hardship to passengers as the refund charges have been increased?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) and (b) Yes, Sir. With effect from 01.07.2013, certain provisions of refund rule were amended, out of which, important amendments are as under:

Sl. No.	Prior to 01.07.2013	Revised w.e.f. 01.07.2013
1.	Refund was admissible across the counter if the confirmed reserved ticket was presented upto 3/6/12 hours for distance 200 kms/200-500 kms/500 kms and above, after the actual departure of the train.	In case of unused confirmed tickets, Refund was admissible upto 2 hours after the actual departure of the train (irrespective of the distance). No refund after that.
2.	In case of Waitlisted or RAC tickets, Refund was admissible across the counter upto 3/6/12 hours for distance 200 kms/200-500 kms/500 kms and above after the actual departure of the train.	In case of Waitlisted or RAC tickets, Refund was admissible upto 3 hours of the actual departure of the train. No refund after that.

Further, with effect from 12.11.2015, certain provisions of Railway Passengers (Cancellation of Tickets and Refund of Fare) Rules have been amended and comprehensive Railway Passengers (Cancellation of Tickets and Refund of Fare) Rules 2015 have been notified through Gazette Notification G.S.R. 836(E). dated 04.11.2015.

Important changes made in Railway Passengers (Cancellation of Tickets and Refund of Fare) Rules effective from 12.11.2015 are as under:-

Sl. No.	Pre-revised	W.e.f. 12.11.2015
1. Clerkage charges		
	Levy of clerkage per passenger for cancellation of unreserved, RAC and waitlisted tickets was as under:-	Levy of clerkage per passenger for cancellation of unreserved, RAC and waitlisted tickets are as under:-
	(i) Unreserved (second class): ₹ 15/-	(i) Unreserved (second class): ₹ 30/-
	(ii) Second class (reserved) and other classes: ₹ 30/-	(ii) Second class (reserved) and other classes: ₹ 60/-

Sl. No.	Pre-revised	W.e.f. 12.11.2015
2.	Refund of fare on unused Confirmed (Reserved) tickets	
(i)	48 hours before the scheduled departure of the train, minimum cancellation charge was levied as under:- 1 st AC/executive class: ₹ 120/- 2AC/1st class: ₹ 100/- 3AC/ACC/3A economy: ₹ 90/- Second sleeper class: ₹ 60/- Second class: ₹ 30/-	48 hours before the scheduled departure of the train, minimum cancellation charge is levied as under:- 1st AC/executive class: ₹ 240/- 2AC/1st class: ₹ 200/- 3AC/ACC/3A economy: ₹ 180/- Second sleeper class: ₹ 120/- Second class: ₹ 60/-
(ii)	Between 48 hours and 6 hours before the scheduled departure of the train cancellation charge was 25% of the fare subject to minimum charge as per (i) above.	Between 48 hours and 12 hours before the scheduled departure of the train cancellation charge is 25% of the fare subject to minimum charge as per (i) above.
(iii)	Between 6 hours before the scheduled departure of the train and upto 2 hours after the actual departure of the train, cancellation charge was 50% subject to minimum charge as per (i) above.	Between 12 hours and 4 hours before the scheduled departure of the train cancellation charge is 50% subject to minimum charge as per (i) above.
(iv)	No refund after the above time limit was permissible.	No refund after the above time limit is permissible.
3.	Refund on unused RAC/Waitlisted/Partially confirmed tickets	
(i)	If Partially confirmed tickets was presented for cancellation upto two hours after the actual departure of the train, full refund minus clerkage charge was refunded.	If Partially confirmed ticket is presented for cancellation upto half an hour before the scheduled departure of the train, full refund minus clerkage charge is refunded.
(ii)	If RAC/Waitlisted tickets was presented for cancellation upto three hours after the actual departure of the train, full refund minus clerkage charge was refunded.	If RAC/Waitlisted tickets is presented for cancellation upto half an hour before the scheduled departure of the train full refund minus clerkage charge is refunded.

Sl. No.	Pre-revised	W.e.f. 12.11.2015
4.	Refund on e-tickets on cancellation of trains	
	Before 01.07.2015, for refund of fare online Ticket Deposit Receipt (TDR) had to be filed.	W.e.f. 01.07.2015, automatic refund is credited in the account from which booking transaction took place. Filing of online Ticket Deposit Receipt (TDR) is not required.

(c) There would be no inconvenience to passengers if tickets are cancelled within the prescribed time limits. Also, Cancellation of tickets involves two transactions, namely, one for booking and another for cancellation. Clerkage and cancellation charge are collected to cover the operating cost of cancellation of tickets. Increases in these charges are expected to disincentivize speculative bookings also. This has no effect on all the passengers. Only the passengers who want to cancel the ticket are affected due to this.

Progress of Delhi-Ahmedabad freight corridor

†1271. SHRI OM PRAKASH MATHUR: Will the Minister of RAILWAYS be pleased to state:

- (a) the date-wise details of the progress of Delhi-Ahmedabad freight corridor;
- (b) the year-wise funds allocated and utilized for it in the last three years; and
- (c) by when work on this freight corridor would be completed and the same would be operational?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) The progress of Western Dedicated Freight Corridor (DFC) (from Dadri to Jawaharlal Nehru Port Terminal-1504 km) passing through Dadri-Rewari-Phulera-Ahmedabad and that of Delhi-Ahmedabad Section as on 31.10.2016 is as under:-

Item	Western DFC (%)	Delhi-Ahmedabad Section of Western DFC (%)
Land Acquisition	96.3	99
Contracts Awarded (Civil and System)	100	100
Overall Physical Progress	31.2	33

† Original notice of the question was received in Hindi.